# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 423(ND)/2017

### IN THE MATTER OF:

Union of India

.... APPLICANT / PETITIONER

Vs

Unitech Limited & Ors.

RESPONDENT

SECTION:

**Under Section 241** 

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

## PRESENTS:

For the Petitioner(s):-

Ms. Kaanan Gupta, Advocate

For the Respondent(s):-

Mr. Rajeev Kumar, Advocate

### ORDER

## C.A. No. 86(PB)/2018

This is an application for withdrawal of C.P. No. 423(ND)/2017 which is supported by affidavit. It is in pursuance of statement made before Hon'ble the Supreme Court as recorded in the order dated 12.01.2018.

The application is accordingly allowed and the petition is dismissed as withdrawn.

It is needless to add that any interim direction issued earlier would also stand nullified.

The application stands disposed of.

(M. M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER (TECHNICAL)